Title : Motion for election of two Members to the Central Building and other construction workers' Advisory Committee

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA): Hon. Speaker, Sir, I beg to move the following:

?That in pursuance of section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers? (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers? Advisory Committee, subject to the other provisions of the said Act and the Rules made thereunder.?

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि भवन और अन्य सन्निर्माण कर्मकार (नियोजन तथा सेवा-शर्त विनियमन) केन्द्रीय नियम, 1998 के नियम 11(2) के साथ पठित भवन और अन्य सन्निर्माण कर्मकार (नियोजन तथा सेवा-शर्त विनियमन) अधिनियम, 1996 की धारा 3(2)(ख) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अधीन बनाये गए नियमों के अध्यधीन केन्द्रीय भवन और अन्य सन्निर्माण कर्मकार सलाहकार समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।?

<u>प्रस्ताव स्वीकृत हुआ।</u>